REFERENCE TO THE REPORTED ARMED DACOITY AND MURDER ON THE DELHI-U.P. BORDER AND THE REPORTED INACTION OF THE PO-LICE IN THE MATTER ON TECHNI-CAL GROUNDS.

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MISS JAYALALITHA (Tamil Nadu): Mr. Deputy Chairman, Sir, through you, I wish to draw the attention of the House and the Government of India in particular of the Minister in charge of Security, to a serious case of police apathy, callousness, inaction and fference on technical grounds of jurisdiction.

In the early house of Sunday morning, that is,, March 9th, there was a case of armed dacoity and murder in the border area between Delhi and U.P. at Ghaziabad. Technically, the place where incident took place is in U.P., but the nearest police station is in Delhi. a very lonely road, a lonely rural area, and there are no neighbours around. When the dadoits attacked the family, family membes started shouting for help. So, the dacoits first ran away. Then they went up to a certain distance and found that no one was coming to their aid and no one was around. Then they back, attacked the family and murdered one of the members of the family. Immediately after this incident took place, members of the family ran to the nearest Polic Station in Delhi. But the Police refused to act on the ground that it was not within their jurisdicion. They refused to act on technical grounds of jurisdiction. Similar incidents have occured even in Delhi several times where one Police Station refused to act on a complaint lodged by someone because the place where the incidnt took plac does not come within its jurisdiction.

Sir, I would like to say that this kind of apathy and inaction on the part of the police can actually be construed abetting conniving at, aiding and

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crime. The police are the custodian of law and order and the police personnel are the people in whom direct authority is vested, who can take direct action and who are the ones who should take direct action for the implementation of law and order. In many cases like the one I have mentioned now, it so happened that the culprits were allowed to get away and go scot free because the police refused to act on technical grounds of jurisdiction. this particular case which I mentioned just now and which occurred in Ghaziabad, the nearest police station is in Delhi. Had the Delhi police acted immediately as soon as the complaint was received, they have nabbed the cultrits. Laten, the complaint had to go to the U.P. police. When they conducted the investigation, it was found that the dacoits who escaped, had gone towards Delhi.

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Sir, the point I am trying to make is that certain guidelines should be evolved and certain instructions should be given so that in real emergencies such as these when lives of innocent citizens are lost, when murders take place and when armed robberies take place, the police should not display such utter calousness and refuse to act merely on technical ground of juriediction. Instructions should be given accordingly.

In this connection, I would also like to point out that not only in Delhi but practically in every State in India, the number of police personnel is woefully inadequate when compared to the total popula-Again, people in high positions of authority say time and amain that we should stop this overcrowding of urban Sir, how can we prevent peopopulation. ple from coming and flocking to urban centers, how can we induce people to go and settle in remote areas, when even the basic protection is not provvded in those remote areas in rural and areas? In rural and remote where incidents such as these take place, thes should be ample protection provided for these people. Also I make a further request that proper instructions and guide-

[Miss Jayalalitha]

lines should be evolved so that in future polic inaction such as this, police apathy such as this, does not result in the culprits escaping merely on grounds of technical jurisdiction. Thank you, Sir.

REFERENCE TO THE REPORTED COLLAPSE OF TWO BALCONIES OF NEW DELHI HOUSE ON BARA-KHAMBA ROAD, NEW DELHI.

SHRI V. GOPALSAMY (Tamil Nadu):
Mr. Deputy Chairman, Sir, I am grateful
for this opportunity. Sir, I draw the
attention of the Government to a serious
matter. On 5th March this year, the
10th and 11th storey projections of the
multi-storeyed New Delhi House in
Barakhamba Road, collapsed smashing two
parked cars. Four persons escaped narrowly.

Sir, on 22nd November, 1985, Minister of Urban Development, in his reply to my Unstarred Question regarding safety measures in high-rise building-I raised a pertinent question about this particular building said that the Fire Advisory Committee constituted on 7th June 1983 by the Lt. Governo'r of Delhi, recommended enforcement of unified building bye-laws for Delhi. This particuler Committee had inspected this particular building, New Delhi House, Barakhamba Road and a report regarding the observations and recommendations for protection measure was forwarded to the prmoters of the building for implementation of safety measures. Sir, the rules bye-laws were totally flouted by the promoters of the building. Sir, it is really painful to note that although the Committee found that there was a serious danger to the building and that the projections could fall at any time they sent observation and recommendations to the promoters of the building who never cared for the recommendations. Sir. promoters, those who are responsible for such a thing should be prosecuted. Sir, it

will be interesting to point out that when I put the question on this particular subjects a particular portion of my question was guillotined by the Rajya Sabha Seccretariat people and because the Chairman has given a ruling yesterday, I do not want any aspersion on any particular individual. But, Sir, when this was done in the Lok Sabha once Mr. Jyotirmoy Bosu thundered on the floor of the House as to who are you to guillotine a portion of my question. Sir, I read that portion of the question which will be very interesting to note I have put the question like this. . .

MR. DEPUTY CHAIRMAN: What is the relevance?

SHRI V. GOPALSAMY: This is very relevant to this particular building. asked will the Government issue notice to the owners of the building to pull down these dangerous projections without delay or else will the Government pull down the same at the owners' cost? These very dangerous projection have crashed, have fallen. This has caused this particular accident. This particular point I have raised. I have raised this question. This point was guillotined by the Secretariat. I do not understand on what they have done this, So, I would request the Minister, through you, Sir, to take effective steps, steps means prosecution measures to be taken against promoters of the building and those who are engaged in flouting such rules bye-laws of the safety measures. Thank you. Sir.

MR. DEPUTY CHAIRMAN: No, we take up Further Discussion on the General Budget—Shri Darbara Singh